

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 114/01/2020 O.A./260/11/2020 GAUREKHA BIHARI PATEL

-V/S-

D/O POST ITEM NO:11 FOR APPLICANTS(S) Adv. : Mr. C. P. Sahani

FOR RESPONDENTS(S) Adv.: Mr. C. M. Singh

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and Mr. C. M. Singh, Ld. Counsel who appeared for the respondents in this case.</p> <p>It is submitted by Ld. Counsel for the respondents that the applicant has been transferred to Kesinga on promotion in the LSG cadre.</p> <p>Ld. Counsel for the applicant submitted that the applicant has filed a representation dated 11.12.2019(Annexure-A/2) which is pending before the Respondent No.3/competent authority. He further submitted that his grievances will be addressed for the present if the OA is disposed of at this stage giving a direction to the respondents for consideration of the representation in the light of DoPT circular at Annexure-A/4.</p> <p>In view of the above, the OA is disposed of at this stage without expressing any opinion on merit, with a direction to the respondent No.3/competent authority to consider the representation dated 11.12.2019 (Annexure-A/2) filed by the applicant in the light of DOPT circular dated 30.09.2009(Annexure-A/4) and dispose of the same as per the provisions of law if the same is pending as on date, by passing a speaking order to be communicated to the applicant within a period of six weeks from the date of a receipt of a copy of this order.</p>

It is further submitted by Ld. Counsel for the applicant that the order of promotion may be cancelled by the respondents, if the applicant fails to join in the time stipulated. It is therefore clarified that till the decision on the representation of the applicant at Annexure-A/2, is communicated to the applicant, the respondents will not cancel the promotion order of the applicant.

Applicant will have the liberty to send a copy this order with the Paper Book to the concerned authority by Post within one week from the date of receipt of copy of this order.

With the above observations the OA is disposed of accordingly. No order as to costs. Copy of this order be given to Ld. Counsels for both the sides.

(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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